

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

1. C.P. (IB)/258(MB)2022

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.03.2022**

Name of the Party: LIC Housing Finance Ltd.
Vs.
D B Realty Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Raj Dani, Ld. Counsel for the Financial Creditor present.
Mr. Akash Agarwal, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Financial Creditor confirms that the payment has been received by them, which is also confirmed by the Counsel for the Corporate Debtor, nothing survives in this Petition, the Petition is **dismissed as withdrawn**.

Sd/-

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

RAJESH SHARMA
Member (Technical)

/skd/